

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA.1639/93

Date of Decision: 24.08.1993

Shri R.C. Gupta

Applicant

Versus

Union of India

Respondents

Shri C.P. Puri

Counsel for the applicant.

SINGLE BENCH ORDER (Oral)
(Delivered by Hon.Member(J) Shri C.J. ROY)

Heard the learned counsel for the applicant.

In this case, the applicant has already filed an OA 378/92, which was disposed of on 31.7.92 by this Tribunal, with a direction to the respondents to dispose of the representation of the applicant dated 28.4.92, and if the representation is not available, the applicant was directed to submit a fresh representation. It is stated that in spite of the directions by this tribunal and also subsequent approach by the applicant, the representation is not being disposed of by the respondents. The learned counsel for the applicant agrees to dispose of this matter by fixing a time limit for disposing of the representation of the applicant.

Hence I direct the respondents to comply with the direction of the Tribunal by disposing of the representation of the applicant within two months from the date of communication of this order.

With the above observation, the application is disposed of. No costs. Order dasti.

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(C.J. ROY)

MEMBER(J)

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24.08.1993